

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-102 OF 2020**

Mrs. Imelda Dias Souza e Silva. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Parag Rao, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia, Addl. Govt. Advocate for the State.

Ms. S. Vaigankar, holding for Mr. S. Karpe, Advocate for Respondent No.2.

Mr. A. D. Bhohe, Advocate for Respondent No. 3.

Mr. S. Supekar, Advocate for Respondent No.4.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.****Date : 7th August, 2020.****P.C. :-**

Heard the learned Counsel for the parties.

2. Ms. S. Vaigankar, holding for Mr. S. Karpe, appears and seeks two weeks' time to file a reply on behalf of Respondent No.2.

3. In this matter, we will require the response from Respondent No.2 and such response is to be filed within two weeks from today by serving advance copy upon the learned Counsel for the Petitioner, by email.

4. Mr. Supekar appears for Respondent No.4 and suggests that since Respondent No.4 is a Chapel, it would be in the interest of justice if an attempt is made by the Petitioner and Respondent No.4 to sort out this matter amicably. Mr. Rao, the learned Counsel for the Petitioner states that some talks can be commenced to explore this possibility.

5. We too expect the parties to make a serious attempt to sort out the matter and utilize the period of two weeks for this purpose.

6. However, we make it clear that Respondent No.2 will have to file its affidavit within two weeks, irrespective of the talks, if any, between the Petitioner and Respondent No.4.

7. S.O. 20/08/2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.